

Central Administrative Tribunal
Cuttack Bench
Cuttack

M.P. H. Trispathi
 B.N. Trispathi
 R.K. Nayak

ORDER SHEET

Original

Application No.

92 19 87

Hemanta Kumar Trispathi
 Versus

Applicant

Union of India & others

Respondent (s)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on Order
1	8.4.87	<p>In this application under section 19 of the Administrative Tribunals Act, 1985, the petitioner seeks intervention of this Tribunal to direct the respondents- Opp. Parties to transfer the petitioner from Jeypore to Cuttack as the wife of the petitioner recently died because of gas cylinder having been exploded. It is further submitted by the petitioner that he has two kids and it is very difficult on his part to look after them as he has no relation at Jeypore to look after the kids during the absence of the petitioner from his residence when he is to attend the official work. We can well imagine that there would be a serious hampering in the discharge of official duties by the petitioner because welfare of the kids will be of paramount consideration to the petitioner. All the same, we are not inclined to pass any orders in this application because transferring a particular employee from one station to the other is within the discretion and competence of the competent authorities. We do not like to transgres upon his jurisdiction. However, we feel that</p>	<p style="text-align: right;">for Admonition & 25th day of April Bench</p> <p style="text-align: right;">S/4</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on Order
Order No.1 dt. 8.4.87 contd.		<p>this is a very hard case where compassionate view should be taken by the concerned authorities and if taken, we feel that the petitioner would be in a position to deliver the goods in a better way.</p> <p>2. Subject to these observations, the application stands dismissed leaving the parties to bear their own costs but we would repeat that the concerned authorities would take a compassionate view in the matter and do the needful ^{if possible} as early as possible by ^{not applied for} the petitioner.</p> <p>A copy of this order be sent to the Opposite Party No.3- Deputy Director General, All India Radio, Calcutta giving full particulars of the case for his information and further action. A copy of this order be also delivered to the learned Standing Counsel Mr. A.B. Misra who has assured us that he would take up this matter with the concerned authorities .</p>	<p><i>Baruwa</i> Vice Chairman.</p> <p><i>Kothi</i> Member (Judl.)</p>